THE ANDHRA PRADESH GAZETTE
PART IV-A EXTRAORDINARY
PUBLISHED BY AUTHORITY


ANDHRA PRADESH BILLS
ANDHRA PRADESH LEGISLATIVE ASSEMBLY

The following Bill was introduced in the Andhra Pradesh Legislative Assembly on 24th March, 2023.

L. A. Bill No. 24 of 2023

A BILL TO PROVIDE FOR THE CONSTITUTION OF AN AUTHORITY FOR THE REGULATION AND DEVELOPMENT OF INLAND WATERWAYS AND ITS INTEGRATION WITH COASTAL WATERWAYS FOR THE PURPOSES OF WATER TRANSPORT/SHIPPING, NAVIGATION AND WATER TOURISM AND FOR MATTERS CONNECTED THEREWITH OR INCIDENTAL THERETO.

Be it enacted by Legislature of the Andhra Pradesh in the Seventy fourth year of Republic of India as follows:

CHAPTER - I
PRELIMINARY

1. Short title, extent and commencement: (1) This Act may be called the Andhra Pradesh Inland Waterways Authority Act, 2023.

(2) It shall come into force on such date as the Andhra Pradesh Government may, by notification in the Official Gazette, appoint.

(3) This Act upon commencement, will supersede the provisions of Andhra Pradesh Maritime Board Act, 2018 to the extent it is
applicable for Inland Waterways, Water Transport, Water Tourism related provisions and activities.

(4) It extends to the whole of the State of Andhra Pradesh.

2. **Definitions**: In this Act, unless the context otherwise requires-

(a) "appurtenant land" means all lands appurtenant to a waterway, coastal area of Andhra Pradesh whether demarcated or not;

(b) "authority" means the Andhra Pradesh Inland Waterways Authority constituted under Section 3;

(c) "channel" means any waterway, whether natural or artificial;

(d) "conservancy" include straining, closure, diversion or abandoning channels;

(e) "conservancy measures" means measures for purposes of conservancy including dredging, river/canal training measures, navigational aids but does not include measures for protection of banks against floods or for restricting banks which have become eroded mainly on account of reasons not connected with shipping and navigation;

(f) "infrastructure" includes structures such as docks, wharves, jetties, marinas, landing stages, locks, buoys, inland ports, cargo handling equipment, road and rail access and cargo storage spaces, and the expression "infrastructure facilities" shall be construed accordingly;

(g) "waterway" means the inland waterway(s) other than national waterways including ponds, lakes, canals, streams, rivers and other water bodies;

(h) "inland waterways" or "coastal waterways" means the waterways within the territorial jurisdiction of the Government of Andhra Pradesh;

(i) "water tourism" means water related tourism activities;

(j) "cruise services" cruise services within the State of Andhra Pradesh;

(k) "navigable channel" means a channel navigable during the whole or a part of the year;
(l) "prescribed" means prescribed by rules made under this Act shall be published in the official Gazette;

(m) "regulations" means regulations made by the Authority under this Act; and

(n) "rules" means rules made by the Government of Andhra Pradesh under this Act.

CHAPTER - II
Andhra Pradesh Inland Waterways Authority

3. Constitution and incorporation of the Andhra Pradesh Inland Waterways Authority: (1) With effect from such date as the Andhra Pradesh Government may, by notification in the official Gazette, appoint in this behalf, there shall be constituted for the purposes of this Act an Authority, to be called the Andhra Pradesh Inland Waterways Authority.

(2) The Authority shall be a body corporate by the name aforesaid, having perpetual succession and a common seal with power, subject to the provisions of this Act, to acquire, hold and dispose of property, both movable and immovable, and to contract and shall by the said name sued and be sued.

(3) The Board of the Authority shall consist of the following:
   (a) Chairman;
   (b) Vice Chairman;
   (c) Chief Executive Officer (CEO);
   (d) not more than five members to be nominated by the Andhra Pradesh Government.

(4) The Authority may associate with itself, in such manner and for such purposes as may be determined by regulations, any person whose assistance or advice it may desire in complying with any of the provisions of this Act and a person so associated shall have the right to take part in the discussions of the Authority relevant to the purpose for which he has been associated, but shall not be entitled to vote.

All the policy decisions shall be taken by the Board presided by Chairman of the Authority who shall also be the Chairman of the Board.
4. **Conditions of service of members.** The term of office and other conditions of service of the Board members shall be such as may be prescribed.

5. **Disqualifications for appointment as a member:**

   (a) A person shall be disqualified for being appointed as a member, if he has been convicted and sentenced to imprisonment for an offence which, in the opinion of the AP Government, involves moral turpitude; or

   (b) is an undischarged insolvent; or

   (c) is of unsound mind and stands so declared by a competent court; or

   (d) has been removed or dismissed from the service of the Government or a company owned or controlled by the Government; or

   (e) has, in the opinion of the AP Government such financial or other interest in the Authority as is likely to affect prejudicially the discharge by him of his functions as a member.

6. **Powers of Chairman; The** Chairman of the Board of the Authority shall preside over the meeting of the authority, exercise and discharge such powers and duties of the Authority as may be delegated to him by the Board and such other powers and duties as may be prescribed.

7. **Meetings:**

   (1) The Board of the Authority shall meet at such times and such places including in physical or virtual or both i.e. in video conferencing modes and shall observe such rules of procedure in regard to the transaction of business at its meetings with majority of the members in the Board which includes the Chairman and CEO of the Authority.

   (2) The Chairman or in his absence such other member as is chosen by the members present at the meeting of the Authority shall preside at the meeting.

   (3) All questions which come up before any meeting of the Board of the Authority shall be decided by a majority of votes of the members present and voting, and in the event of an equality of votes, the Chairman, or in the absence of both, the person presiding, shall have and exercise a second or casting vote.
(4) CEO shall act as a Member Convenor of the Board of the Authority

8. **Removal of members:** (1) The Andhra Pradesh Government may remove from the Authority any member who, in its opinion -

(a) refuses to act;

(b) has become incapable to act;

(c) has so abused his office as to render his continuance in office detrimental to the public interest, or

(d) is otherwise unsuitable to continue as a member.

(2) The Government may suspend any member pending an inquiry against him.

(3) No order of removal under this section shall be made unless the member concerned has been given an opportunity to submit his explanation to the Government and when such order is passed, the seat of the member removed shall be declared vacant.

(4) A member who has been removed under this section shall not be eligible for re-appointment as a member or in any capacity under the Authority.

9. **Vacancy not to invalidate proceedings of the Authority:** No act or proceeding of the Authority shall be invalidated merely by reason of-

(a) any vacancy in, or any defect in the constitution of the Authority; or

(b) any defect in the appointment of a person acting as a member of the Authority; or

(c) any irregularity in the procedure of the Authority not affecting the merits of the case.

10. **Chairman, Vice Chairman, CEO and other officers:** (1) The Government of Andhra Pradesh shall appoint the Chairman, Vice-Chairman and CEO of the Authority. All other officers and employees shall be appointed by the Authority as it considers necessary for the efficient discharge of its functions under this Act.

(2) The terms and conditions of the service of Chairman, Vice-Chairman and CEO shall be as may be prescribed by the Government
of Andhra Pradesh. The terms and conditions of the service of all other officers and employees of the Authority shall be determined by the Authority.

11. **Advisory Committees**: (1) Subject to any rules made in this behalf, the Authority may from time to time constitute such Advisory Committees as may be necessary for the efficient discharge of its functions.

(2) Every Advisory Committee shall consist of such number of persons connected with shipping and navigations, water tourism and allied aspects as the Authority may deem fit.

12. **Authority to act on business principles**: In the discharge of its functions under this Act, the Authority shall act, so far as may be, on business principles.

**CHAPTER - III**

**PROPERTY AND CONTRACTS**

13. **Transfer of assets and liabilities to the Authority** - (1) As from such day as the Andhra Pradesh Government may appoint by notification in the Official Gazette,-

(a) all properties and other assets related or connected to Shipping, Inland Waterways & water Transport and Water Tourism vested in various departments of the Andhra Pradesh Government, immediately before such day shall vest in the Authority;

(b) all debts, obligations and liabilities incurred, all contracts entered into and all matters and things engaged to be done by, with, or for the AP Government immediately before such day for or in connection with Inland Waterways & Transport and Water Tourism shall be deemed to have been incurred; entered into and engaged to be done by, with or for the Authority;

(c) all non-recurring expenditure incurred by the Andhra Pradesh Government for or in connection with purposes of Inland Water Transport and Water Tourism up to such day and declared to be capital expenditure by the State Government shall subject to such terms and conditions as may be prescribed by the AP Government, be treated as capital provided by the AP Government to the Authority;
(d) all sums of money due to the AP Government in relation to Shipping, Inland Waterways & Transport and Water Tourism purposes by any other department of AP Govt, immediately before such day shall be deemed to be due to the Authority;

(e) all suits and other legal proceedings with respect to any matter in relation to Inland Water Transport, Water Tourism by any department of AP Govt, which having been instituted by or against the AP Government are pending, or which could have been so instituted, immediately before such date shall on and after such date be continued or instituted by or against the Authority; and

(f) The Authority can take employees from other departments of Govt, of AP, Central / State PSU/Autonomous Bodies on deputation basis or appoint regular employee or contract employees on its own as per procedure followed by the Government.

Provided that during the period of deputation of any such employee with the Authority, the Authority shall pay to the AP Government or concerned department in respect of every such employee, such contribution towards his leave salary, pension and gratuity as may be prescribed by the Government of Andhra Pradesh.

Provided further that any such employee, who has, in respect of the proposal of the Authority to absorb him in its regular service intimated within such time as may be specified in this behalf by the Authority his intention of becoming a regular employee of the Authority, shall be absorbed by the Authority in its regular service.

(2) If any dispute or doubt arises as to which of the properties, rights or liabilities of the AP Government have been transferred to the Authority or as to which of the employees serving under the AP Government are to be treated as on deputation with the Authority, under this section, such dispute or doubt shall be decided by the AP Government in consultation with the Authority and the decision of the AP Government thereon shall be final.

(3) Notwithstanding anything contained in the Industrial Disputes Act, 1947 or in any other law for the time being in force, the absorption of any employee by the Authority in its regular service under this section shall not entitle such employee to any compensation under that Act or other law and no such claim shall be entertained by any court, tribunal or other authority.
14. Contracts by the Authority: Subject to the provisions of section 15, the Authority shall be competent to enter into and perform any contract necessary for the discharge of its functions under this Act.

15. Mode of executing contracts on behalf of the Authority:

(1) Every contract up to Rs. 100 crores on behalf the Authority shall be made by the Chairman or such other member or such officer of the Authority, as may be generally or specially empowered in this behalf by the Authority and such contracts or class of contracts as may be specified in the regulations shall be sealed with the common seal of the Authority:

Provided that no contract exceeding such value or amount as the Government of Andhra Pradesh may, from time to time, by order, fix in this behalf shall be made unless it has been previously approved by the Authority:

Provided further that no contract for the acquisition or sale of immovable property or for the leasing out or taking on lease of any property for a term exceeding sixty years and no other contract exceeding such value or amount as the Government of Andhra Pradesh may, from time to time, by order, fix in this behalf shall be made unless it has been previously approved by the AP Government:

Provided after that, the manner in which the Lease sale / acquisition of the immovable properties shall be prescribed by the Board of the Authority.

(2) Every Contract shall be entered into and executed after obtaining approval of the Board of Authority.

(3) No contract shall be executed without the approval of Board of the Authority.

(4) In case the seat of Chairman is vacant, the CEO of the authority is empowered to enter into contracts in the normal course of the activities of the authority and if required, with Banks after obtaining approval of the board at their meeting.
CHAPTER - IV
FUNCTIONS AND POWERS OF THE AUTHORITY

16. Functions of the Authority: -  (1) The Authority may-

(a) carry out surveys and investigations for the development, maintenance and better utilization of the inland waterways including ponds, lakes, canals, streams, rivers and other water bodies, water tourism including cruise services and the appurtenant land for shipping and navigation and prepare schemes in this behalf.

(b) provide or permit any activity having relevance to the shipping and navigation in the rivers (State sponsored works in National Waterways in the AP State), streams canals, ponds, lakes and other water bodies including setting up of infrastructural facilities, water tourism, dredging etc on inland waterways / coastal waterways;

(c) carry out conservancy measures and training works and do all other acts necessary for the safety and convenience of shipping and navigation and improvement of the inland waterways including ponds, lakes, canals, streams, rivers and other water bodies;

(d) control activities such as throwing rubbish, dumping or removal of material, in or from the bed of the waterways and appurtenant land, in so far as they may affect safe and efficient, shipping and navigation, water tourism, maintenance of navigable channels, river training and conservancy measures;

(e) remove or alter any obstruction or impediment in the waters, rivers, waterways and the appurtenant land which may impede the safe navigation or endanger safety of infrastructural facilities or conservancy measures where such obstruction or impediment has been lawfully made or has become lawful by reason of long continuance of such obstruction or impediment of otherwise, after making compensation to person suffering damage by such removal or alteration;

(f) provide for the regulation of water tourism, navigation and traffic (including the rule of the road) on inland waters including ponds, lakes, canals, streams, rivers and other water bodies.
(g) regulate the construction or alteration of structures on across or under the inland waterways including ponds, lakes, canals, streams, rivers and other water bodies.

(h) disseminate navigational meteorological information about coastal & inland waterways including ponds, lakes, canals, streams, rivers and other water bodies;

(i) ensure co-ordination of inland water transport on coastal & inland waterways with other modes of transport; and establish and maintain pilot age on coastal & inland waterways including ponds, lakes, canals, streams, rivers and other water bodies.

(j) enter into joint ventures including Public and Private Agencies concerning inland navigation, coastal shipping and water tourism by way of equity participation.

(k) Propose, make application(s), accept and/or execute Navigation related works on National Waterways in the State of Andhra Pradesh on behalf of Central Government.

(l) Regulate movement, construct inland waterway terminals, loading and unloading to/from terminals on coastal waters, inland waterways and vessel to vessel transhipment on the coastal cum Inland waterway routes on all coastal waterways and administer necessary functions for Coastal Zone Managements admissible under the extent of rules prescribed by the appropriate government.

(m) Establish educational, professional development and training institutes to provide develop knowledge, skill sets, organize safety camps, give requisite training for manning, operating inland vessels and for development of waterways and for repair and maintenance of vessels or the other as the Authority may decide.

(n) Establish a Company or any other entity in relation to the activities of Shipping and Inland Waterways including infrastructure, development, navigation, water transport, water tourism etc or any additional or incidental activities connected thereto, after obtaining Board’s approval.

(o) Form JV / Consortium with private, Govt / Semi Govt/ including Corporations of Central Govt & State Govt agencies and Execute
Projects related to Shipping and Inland waterways implemented through Public Private Partnership (PPP) mode,

(p) Construction, Maintenance and Management of Fishing Harbours.

(q) To act as nodal authority for the purpose of implementation of the provisions related to state government in Inland Vessels Act, 1917 or any other Central Act as amended from time to time.

(r) To act as nodal authority for the purpose of execution of any project(s) on national waterways on behalf of Central Government,

(s) Registrations & annual survey of inland vessels including cargo vessels/SPVs & Ro-Ro & Ro Pax Vessels, Tugs, Dumb barges, dredgers of all types of all mechanised vessels and non-mechanised vessels, fluting in rivers.

(f) Attend various activities connected with disaster management in Inland waters.

(2) The Authority may also-

(a) advise the AP Government on matters relating to inland waterways & water transport, water tourism;

(b) study the transport requirement with a view to co-ordinating coastal/inland water transport with other modes of transport;

(c) carry out hydro graphic surveys and publish river charts;

(d) develop consultancy services and provide such services, on such terms and conditions as may be mutually agreed upon, in the State of Andhra Pradesh in relation to planning and development of waterways for shipping and navigation or any facility there at;

(e) conduct research in matters relating to, inland water transport and water tourism including development of craft design mechanization of country crafts, technique of towage, landing and terminal facilities, port installations and survey techniques;

(f) lay down standards for classification of inland waterways(other than national waterways);

(g) arrange programme of technical training for inland water transport and water tourism personnel within the country; and

(h) perform such other functions as may be necessary to carry out the provisions of this Act.
(1) The Authority shall also be nodal authority in the state for all activities and matters related to Inland Waterways, Water Tourism in the State of Andhra Pradesh.

(3) Any dispute arising out of or concerning the compensation referred to in clause(e) of sub-Section (1) shall be determined according to the law relating to like disputes in the case of land required for public purposes.

(4) Every scheme, prepared by the Authority to carry out functions under sub-sections (1) and (2), involving capital expenditure exceeding the amount of Rs 100 Crores shall be submitted to the AP Government for approval.

(5) The AP Government may either approve the scheme submitted to it under sub-section(4) without modification or with such modifications as it may consider necessary or reject the scheme with directions to the Authority to prepare a fresh scheme according to such directions.

17. Amendment of schemes: The Authority shall not make any increase in the expenditure beyond the sanctioned costs in the scheme approved without prior approval of the Government of Andhra Pradesh. However, the Authority may re-appropriate the cost components.

Explanation: - For the purpose of this section, “increase in expenditure” means an increase in the cost of the scheme by more than twenty percent; of its sanctioned cost.

CHAPTER V
FINANCE, ACCOUNTS AND AUDIT

18. Levy and Collection of fees and charges: (1) The Authority may levy fees and charges at such rates for the services or benefits rendered in relation to the use of the inland waterways for the purposes of shipping, navigation, water tourism, infrastructural facilities including facilities for passengers and facilities relating to the berthing of vessels handling of cargo, storage of cargo and Wharfage.

(2) The fees and charges levied under sub-section-(l) shall be collected in such manner as may be determined by the Authority.
19. **Grants and loans by the Government of Andhra Pradesh:**

The Andhra Pradesh Government may, after due appropriation made by Andhra Pradesh Legislature by law in this behalf, make to the Authority grants and loans of such sums of money as that Government may consider necessary.

20. **Borrowing powers of the Authority:** (1) The Authority may, in such manner and subject to such terms and conditions as may be determined by it, obtain loans from any Nationalised Bank(s) or Consortium of Banks, borrow money from any source by the issue of bonds, debentures or other instruments as it may think fit for discharge of all or any of its functions.

(2) The Authority may stand as guarantor to any organisation established by Andhra Pradesh Government or the authority itself, subject to the approval of AP Government.

21. **Constitution of Fund:** (1) There shall be constituted a Fund to be called the Andhra Pradesh Inland Waterways Authority Fund (APIWA Fund) by the Government by way of initial grant. Any subsequent amounts shall be credited to the Fund by way of -

(a) any grants made to the Authority by the government of Andhra Pradesh under section 19;

(b) all fees and charges received by the Authority under this Act and

(c) all sums received by the Authority from such other sources as may be decided upon by the Government of Andhra Pradesh.

(d) Any other interim/ ad-hoc amounts

(2) The Fund shall be applied for meeting -

(a) salary, allowances and other remuneration of the members, officers and other employees of the Authority;

(b) expenses of the Authority in the discharge of its functions under section 16; and

(c) expenses on objects and for purposes authorised by this Act.

22. **Budget:** The Authority shall prepare, in such form and at such time each financial year as may be prescribed, its budget for the next
financial year, showing the estimated receipts and expenditure of
the Authority and forward the same to the Government of Andhra
Pradesh.

23. Investments of funds: The Authority may invest its funds (including
any reserve fund) in the securities of the State/Central Government
or in such other manner as may be prescribed or as fixed deposits
with any nationalised bank(s) regulated by Reserve Bank of India.

24. Annual Report: The Authority shall prepare, in such form and at such
time each financial year as may be prescribed, its annual report,
giving a full account of its activities during the previous financial year,
and submit a copy thereof to the Government of Andhra Pradesh.

25. Accounts and audit: The accounts of the Authority shall be
maintained and audited in such manner as may, in consultation with
the Principal Accountant General (Audit), Andhra Pradesh, be
prescribed and the Authority shall furnish, to the Government, before
such date as may be prescribed, its audited copy of accounts together
with the auditors' report thereon.

26. Annual report and auditors' report to be laid before Andhra
Pradesh Legislature: The Government of Andhra Pradesh shall
cause the annual report and auditors' report to be laid, as soon as
may be after they are received, before each House of Andhra Pradesh
Legislature.

CHAPTER VI
MISCELLANEOUS

27. Power of AP Government to issue directions: (1) Without
prejudice to the foregoing provisions of this Act, the Authority shall,
in the discharge of its functions and duties under this Act, be bound
by such directions on questions of policy as the State Government
may give in writing to it from time to time.

Provided that the Authority shall, as far as practicable, be given
opportunity to express its views before any direction is given under
this sub-section.

(2) The decision of the Government of the Andhra Pradesh whether
a question is one of policy or not shall be final.
28. **Compulsory acquisition of land for the Authority**: Any land required by the Authority for discharging its functions under this Act, shall be deemed to be needed for a public purpose and such land may be acquired for the Authority under the provisions of the Land Acquisition Act, 1894 or Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013 including amendments made from time to time or of any other corresponding law for the time being in force or as per the prevailing procedures in Andhra Pradesh State or by way of negotiations by a committee constituted for the purpose by the Board of the Authority. The authority shall have full right to have access from water body to the land so acquired an banks of inland waters for discouraging its duties and obligations under the Act.

29. **Limitation of Jurisdiction** (1) The provisions of this Act shall not affect any jurisdiction, functions, powers or duties required to be exercised, performed or discharged by-

(a) the conservator of any port or by any officer or authority under the Indian Ports Act, 1908, or Andhra Pradesh Port Policy or.

(b) the Board of Trustees for any major port or by any officer or authority under the Major port Trusts Act, 1963, in or in relation to any portion of an inland waterway (including the national waterways) falling within the limits of such port or major port.

(2) Nothing in this Act shall affect the operation of the Inland Vessels Act, 1917 as amended or any other Central Act or any State or Provincial Act(s) in force immediately before the commencement of this Act. However, enforcement of the provisions, if any prescribed for the state under above or any Act(s) shall be done by the Authority to the extent applicable to it.

(3) The Authority can exercise the power or delegate its powers to any other department on any matter pertaining to its functions and duties in relation to inland waterways, water transport and water tourism prescribed under the provisions of this Act supersedes all or any provisions in any other Act on the corresponding components or as per the Directives of the AP State Government which may prescribe to other departments for better administration.

30. **Power to enter**: Subject to any rules made in this behalf, any person, generally specially authorised by the Authority in this
behalf, may, whenever it is necessary so to do for any of the purposes of this Act, at all reasonable times, enter upon any land or premises and-

(a) make any inspection, survey, measurement, valuation or inquiry;
(b) take levels;
(c) dig or bore into sub-soil;
(d) set out boundaries and intended lines of work;
(e) mark such level boundaries and lines by placing marks and cutting trenches; or
(f) do such other acts or things as may be prescribed;

Provided that no such person shall enter any building or any enclosed court or garden attached to a dwelling house (unless with the consent of the occupier thereof) without previously giving such occupier at least twenty-four hours' notice in writing of his intention to do so,

31. Delegation:

The Authority may by general or special order in writing, delegate to the CEO, subject to such conditions and limitations, if any, as may be specified in the order, such of its powers and functions under this Act as it may deem necessary. The CEO shall be responsible for the day-to-day operations of the Authority.

32. Authentication of orders and other instruments of the Authority:

All orders and decisions of the Authority shall be authenticated by the signature of the CEO or any officer authorized by CEO.

33. Members, officers and employees of the Authority to be public servants: All members, officers and other employees of the Authority shall be deemed, when acting or purporting to act in pursuance of any of the provisions of this Act, to be public servants within the meaning of section 21 of the Indian Penal Code.

34. Protection of action taken in good faith:(1) No suit prosecution or other legal proceedings shall lie against the Government or any officer of the Government or any member, officer or employee of the Authority for anything which is in good faith done or intended to be done under this Act or the rules or regulations made thereunder.
(2) No suit or other legal proceedings shall lie against the Authority for any damage caused or likely or be caused by anything in good faith done or purported to be done under this Act or the rules or regulations, and in particular, it shall not be the responsibility of the Authority to provide for relief measures necessitated by floods or by breaches and failures of works.

35. Power of the Andhra Pradesh Government to supersede the Authority;

(1) If, at any time, the Andhra Pradesh Government is of opinion,—

(a) that on account of a grave emergency, the Authority is unable to discharge the functions and duties imposed on it by or under the provisions of this Act; or

(b) that the Authority has persistently made default in complying with any direction issued by the Government of Andhra Pradesh under this Act or in the discharge of the functions and duties imposed on it by or under the provisions of this Act and as a result of which default the financial position of the Authority or the administration of any inland waterway has deteriorated; or

(c) that circumstances exist which render it necessary in the public interest so to do, the Government of Andhra Pradesh may, by notification in the Official Gazette, supersede the Authority for such period, not exceeding six months, as may be specified in the notification;

Provided that before issuing a notification under this subsection for the reasons mentioned in clause (b), the AP Government shall give a reasonable opportunity to the Authority to show cause why it should not be superseded and shall consider the explanations and objection, if any, of the Authority.

(2) Upon the publication of a notification under sub-section (1) superseding the Authority,—

(a) all the members except Chief Executive Officer shall, as from the date of supersession, vacate their offices as such;

(b) all the powers, functions and duties which may, by or under the provisions of this Act, be exercised or discharged by or on behalf of the Authority, shall, until the Authority is reconstituted
under sub-section (3), be exercised and discharged by such person or persons as the AP Government may direct;

(c) all property owned or controlled by the Authority shall, until the Authority is reconstituted under sub-section(3), vest in the Government of the Andhra Pradesh.

(3) On the expiration of the period of supersession specified in the notification issued under sub-section(1), the AP Government may-

(a) extend the period of supersession for such further term, not exceeding six months, as it may consider necessary; or

(b) reconstitute the Authority by fresh appointment and in such case any persons who vacated their offices under clause (a) of sub-section(2) shall not be deemed disqualified for appointment;

Provided that the Government of the Andhra Pradesh may, at any time before the expiration of the period of supersession, whether as originally specified under sub-section(1) or as extended under of this sub-section.

(4) The Government of the Andhra Pradesh shall cause a notification issued under sub-section (1) and a full report of any action taken under this section and the circumstances leading to such action to be laid before such House of Andhra Pradesh Legislature at the earliest opportunity.

36. **Power to make rules.** (1) The Government of the Andhra Pradesh may, by notification in the Official Gazette make rules to carry out the purposes of this Act.

(2) Without prejudice to the generality of the foregoing power, such rules may provide for all or any of the following matters namely:

(a) the terms of office and other conditions of service of the members of the Authority under section 4;

(b) the powers and duties of the Chairman under section 6;

(c) the matters with respect to the Advisory committee referred to in sub-section (1) of section 11;

(d) the amount required to be prescribed under subsection (4) of section 16;
(e) the form in which, and the time at which, the Authority shall prepare its budget under section 22 and its annual report under section 24;

(f) the manner in which the Authority may invest its funds under section 23;

(g) the manner in which the accounts of the Authority shall be maintained and audited under section 25;

(h) the conditions and restrictions with respect to exercise of the power to enter under section 30 and the matters referred to in clause (f) of that section; and

(i) any other matter which is to be or may be, prescribed or in respect of which provision is to be, or maybe made by rules.

37. **Power to make regulations:** (1) The Authority may, with the previous approval of the Government of the Andhra Pradesh, by notification in the Official Gazette, make regulations consistent with this Act and the rules generally to carry out the purposes of this Act.

(2) In particular and without prejudice to the generality of the foregoing power, such regulations may provide for all or any of the following matters, namely:-

(a) the manner in which and the purposes for which, the Authority may associate with itself any person under sub-section (4) of section 3;

(b) the terms and conditions of service of the CEO and other officers and employees of the Authority under section 10;

(c) the contracts or class of contracts which are to be sealed with the common seal of the Authority and the form and manner in which a contract may be made by the Authority;

(d) the manner in which, and the conditions subject to which any functions in relation to the matters referred to in sub-sections (1) and (2) of section 16 may be performed;

(e) the rule of the road on a coastal & inland waterway and other water bodies;

(f) the safe, efficient and convenient use, management and control of the infrastructural and infrastructural facilities;
(g) the reception, porterage, storage and removal of goods brought through coastal & inland waterway, other water bodies and the procedure to be followed for taking charge of goods which may have been damaged before landing, or may be alleged to have been so damaged;

(h) regulating, declaring and defining the docks, wharfs, jetties, landing stages on which goods shall be landed from vessels and shipped on board vessels;

(i) regulating the manner in which and the conditions under which the loading and unloading of vessels on inland waterway terminals, inland waterway/lake terminals and vessels to vessel transhipment on the coastal cum inland waterway routes and lakes, Coastal Zone Management as admissible under the extent rules shall be carried out; and

(j) the exclusion from a coastal & inland waterway and other water bodies of disorderly or other undesirable persons and of trespassers.

(k) the terms and conditions for issue of bonds, debentures or other instruments;

(l) the time, place and the rules of procedure with regard to the transaction of business at its meetings including the quorum.

(3) Any regulation made under any of the clauses (c) to (j) of subsection (2) may provide that a contravention thereof shall be punishable with fine which may extend to five thousand rupees and in the case of a continuing contravention with an additional fine which may extend to thousand rupees for every day during which such contravention continues after conviction for the first such contravention.

38. Rules and regulations to be laid before Andhra Pradesh Legislature:

Every rule and every regulation made under this Act shall be laid, as soon as may be after it is made, before each House of Andhra Pradesh Legislature, while it is in session, which may be comprised in one session or in two or more successive sessions, and if, before
the expiry of the session immediately, following the session or the successive sessions aforesaid, both Houses agree in making any modification in the rule or regulations or both Houses agree that the rule or regulation should not be made, the rule or regulation shall thereafter have effect only in such modified form or be of no effect, as the case may be; so, however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that rule or regulation.

Till such time provisions under various sections of the Act are effected, the Act provisions shall be implemented through a unusual by Govt of AP specific GO for an initial period of 6 moths or extended period as per the requirement as the recommendations of Authority.

39. **Power to remove difficulties:** (1) If any difficulty arises in giving effect to the provisions of this Act, the State Government may, by order, published in the Official Gazette, make such provisions not inconsistent with provisions of this Act as may appear to be necessary for removing the difficulty;

Provided that no order shall be made under this section after the expiry of two years from the commencement of this Act.

(2) Every order made under this section shall be laid, as soon as may be after it is made, before each House of Andhra Pradesh Legislature.
STATEMENT OF OBJECTS AND REASONS

Inland navigation is the most economical mode of transport and costs only 1/2 of road cost and 3/4 of rail cost. This is environment friendly, fuel efficient and decongests the roads substantially besides promoting water tourism. Having an operational ecosystem for inland navigation and its integration with the costal shipping in the state therefore is essential.

Andhra Pradesh State has many potential rivers, canals which can be developed for catering the needs of Inland Water Transport. Apart from this, three (3) National Waterways also pass through the state which would enhance water transport network and port connectivity to the hinterland.

In the present scenario, there is about 23 lakh Kms length of Inland Waterways operational globally, with more than 4500 million tonnes of Cargo being moved through Inland Waterways annually of these, India has about 0.20 lakh Kms of waterways with modal share of about 120 MTPA to Inland Water Transport. The Inland Water Transport in Andhra Pradesh is in nascent stage with virtually no longitudinal movement of goods through water transport.

Visualizing the importance of Inland Water Transport, the Union Government has taken up various measures to promote Inland Water Transport in the country which include declaration of 111 waterways as National Waterways vide The National Waterways Act, 2016, publishing The Maritime India Vision-2030 document highlighting the sector and propose for multimodal transport network integrating rail & road means with IWT and Coastal Shipping wherever feasible. The vision document also proposes for operationalization of 23 National Waterways and stipulates increase of modal share of inland cargo movement through IWT from existing 2% to 5% vis a vis >200 MTPA through IWT by 2030.

The state of Andhra Pradesh has many potential rivers/canals with huge river delta spread over the length & breadth of the state and vast coast line of 974 Kms which could be tapped for immense port led development by integrating Inland Water Transport with Coastal Shipping. Apart from this, three declared National Waterways for a total length of
978 Kms comprising. River Godavari-River Krishna integrated canal system, River Penna (PotireddyPalam-Kudithipalam/Bay of Bengal) (NW79) and River Tungabhadra (KindiSingavaram-Johrapuram)(NW104) are located in Andhra Pradesh.

To develop these waterways and integrate the waterways with the Coastal shipping to derive the advantages /benefits that accrue from Inland Water Transport, the state needs relevant expertise with a dedicated organizational set up, having professional knowledge in the following fields, (i)river engineering (ii) inland Vessel operations (iii) hydrographic surveys, fairway creation & maintenance , dredging in rivers, implementation of Inland vessel Act, 2021 of Central Govt for Certification of Inland Vessel carryout regular vessels surveys, prescribe parameters for safe vessel negotiation, disaster management arising from vessel accidents & capsizes and such other matters connected to Inland water Transport.

In order to achieve above objects and to pursue for achieving the target of 5% modal share to IWT prescribed in Maritime India vision 2030 and discharge the mandatory obligations under Inland Vessel Act, 2021 of Central Govt, it has been decided to constitute an Authority for the regularisation & development of inland Waterways and its integration with costal waterways, for the promotion of inland water transport in the Andhra Pradesh.

The Authority shall act as a Nodal Agency in the State for all matters related to inland water transport, coordinate with other departments, support in construction, Inland Water Terminals / Harbors on rivers/ canals and regulate construction of structures on / across rivers & water bodies in the State.

The bill seeks to achieve the above objects;

GUDIVADA AMARNATH,
HON'BLE MINISTER FOR INDUSTRIES & COMMERCE, INFORMATION TECHNOLOGY, INFRASTRUCTURE & INVESTMENT.
FINANCIAL MEMORANDUM

1. This bill seeks to provide for development & maintenance of inland waterways for promotion of Inland Water Transport (IWT), regulate operate of all types of Inland Vessels to ensure safety against vessel accidents and capsizes in Andhra Pradesh through establishment of “Andhra Pradesh Inland Waterways Authority” and provide for transfer of all functions & assets related to Inland Water Transport vested with Andhra Pradesh Maritime Board to AP Inland Waterways Authority and to make provisions in respect of matters ancillary and incidental thereto or connected therewith for the overall development of Inland Waterways (other than National Waterways) in the state.

2. Andhra Pradesh has about 1555 Kms length of potential rivers/canals for development as navigable waterways including 978 Km length of National Waterways. At present, wooden/steel cargo boats and passenger boats of various capacities are plying in these waterways without any dedicated organisation for fairway maintenance and implement Inland Vessel Act, 2021 of Union Govt to ensure safe vessel movement. to address all issues/matters related to development of Inland Water Transport and promote Inland navigation including integration with coastal shipping in the State of Andhra Pradesh.

3. Presently about six million tonnes of cargo is being moved from mid river to the adjoining banks in river Krishna (NW4) through mechanised boats of various capacities ranging upto 100 Tonnes. This movement is in the National Waterway stretch/utilising available water depths without any project-based development.

4. After formation of AP Inland Waterways Authority, the development activities can be intensified in the potential stretches duly identifying the potential projects including development of feasible river/canal stretches to have port connectivity, first/last mile connectivity, Ro-Ro facilities, river cruise circuits etc. The development of projects is envisaged through appropriate means of execution (EPC/PPP) and/or through SPVs.
5. These projects upon implementation is likely to result in having 1555 Kms length of potential river/canal stretch in Krishna, Godavari, Penna, Tungabhadra, Eluru Canal, Kommamuru Canal, Kakinada Canal, Buckingham, Bandar Canal, River Nagavaii, River Sabari, River Kunderu, River Cheyyuru and River Papagni.

6. facilitating movement of about 18 million tonnes of cargo comprising cement, rice, flyash, building materials is estimated to be moved through IWT mode accruing substantial revenues on account of wharfage charges, terminal operations, waterway charges, vessel registrations and vessel survey, charges etc. It is also likely to decongest roads by more than 2500 trucks everyday resulting in fuel/ forex savings by approx. 32 MLPA/ Rs.370 Cr every year, reduce travel distance to a tune of 290 Km & save about 80 Hrs travel time per trip.

7. The IWT projects are also likely to provide following contract/job opportunities for local entrepreneurs.

- Dredging works
- River Conservancy works
- Cargo Movement
- Hydrographic surveys
- Construction of terminals
- O&M of terminals
- Navigation Aids
- Cruise operations
- Consultancy services for TEF Studies, Environment & Social impact studies, preparation of DPRs, Market analysis studies
- Manpower supply for vessels
- Training of Vessel Crew
- Stevedoring and Forwarding

8. Presently there is no dedicated organisation for undertaking waterway projects except recently created Post of Chief Executive Officer (AP Inland Waterways) in the AP cabinet meeting held on 8-th Feb 2023. The organisational setup to address all issues/matters related to
development of Inland Water Transport and promote Inland navigation including integration with coastal shipping for the Chief Executive Officer is envisaged through this Bill by creating Andhra Pradesh Inland Waterways Authority.

9. Considering requirement of discharge of functions in protracted fields, it is necessary to set up organisation with various wings with required manpower viz Chief Executive Officer, Dy CEO, CFO, CGM (HR), CGM(Admin, HR, PR), Gm(HR), GM(BD), GM (Purchase), GM (Finance), GM (Sy&Regn), GM(IT & Systems), GM (Legal), Chief Engineer(Civil), Chief Engineer(Mech-Marine) along with required staff to discharge duties/functions vested with the Authority. The Chief Executive Officer shall be the Executive Head of the AP Inland Waterways Authority.

10. The bill provides for budgetary support in the form fund to be called the Andhra Pradesh Inland Waterways Authority Fund (APIWA Fund) to meet i) initial expenditure to establish offices, procure required hardware/vessels for inspection, conducting fortnightly hydrographic surveys, tugs, feasibility studies etc and ii) recurring expenditure towards salaries & allowances, office upkeep & maintenance, seminars, vessel operations. The probable recurring and non recurring expenditure due to formation of AP Inland Waterways Authority shall be as below.

**Non-Recurring Cost: @ Rs 58,86,80,000/-** (towards establish offices, procure required hardware/vessels for inspection, conducting fortnightly hydrographic surveys, tugs, feasibility studies etc)

**Recurring Expenditure: Per Annum Rs.40,60,04,099/-** (towards salaries & allowances, office upkeep & maintenance, seminars, vessel operations etc)

GUDIVADA AMARNATH,
HON'BLE MINISTER FOR INDUSTRIES & COMMERCE, INFORMATION TECHNOLOGY, INFRASTRUCTURE & INVESTMENT.
MEMORANDUM REGARDING DELEGATED LEGISLATION

Clauses 1, 3, 4, 6, 10, 11, 13, 15, 16, 17, 18, 19, 20, 21, 22, 23, 24, 25, 26, 28, 29, 30, 33, 34, 35, 36 and 37 of the Bill authorize the Government and Board to issue notifications and to make rules in respect of matters specified therein and generally to carry out the purposes of the Act.

The notification so issued which are intended to cover matters mostly of procedural in nature are to be laid on the Table Legislature of the State and will be subject to any modification made by the Legislature.

The above provisions of the Bill regarding Delegated Legislation are thus of a normal type and are mainly intended to cover matters of Procedure.

GUDIVADA AMARNATH,
HON'BLE MINISTER FOR INDUSTRIES & COMMERCE, INFORMATION TECHNOLOGY, INFRASTRUCTURE & INVESTMENT.
MEMORANDUM UNDER RULE 95 OF THE RULES OF PROCEDURE AND CONDUCT OF BUSINESS IN THE ANDHRA PRADESH LEGISLATIVE ASSEMBLY

The Andhra Pradesh Inland Waterways Authority Bill, 2023 after it is passed by both the Houses of Legislature of the State may be submitted to the Governor for his assent under article 200 of the Constitution of India.

GUDIVADA AMARNATH,
HON'BLE MINISTER FOR INDUSTRIES & COMMERCE, INFORMATION TECHNOLOGY, INFRASTRUCTURE & INVESTMENT.

P. BALAKRISHNAMACHARYULU,
Secretary to State Legislature.
అధ్యాపికులు అధ్యాప్యం
ఎగుమతి అధికారి
చాలో శాసన అధికారి
అధేకుల నుంచి వాడుండి అధేకుల నుంచి
2023, అద్యక్ష శాసన కొనసాగితే
2023లో అద్యక్ష శాసన కొనసాగితే

ధారణలు

1. స్థానపరమా రాష్ట్రపతి కార్యాలక్రమం: (1) కార్యాలక్రమం: అదేకుల శాసనపరమా రాష్ట్రపతి
చాలో శాసన కొనసాగితే, 2023 ప్రారంభంలో కోసం;
(2) కార్యాలక్రమం: యుద్ధ సంబంధిత విషయాలు అధేకుల శాసనపరమా రాష్ట్రపతి
చాలో శాసన కొనసాగితే;
(3) కార్యాలక్రమం: ఆరోగ్య పరిషత్తులు, యుద్ధ సంబంధిత విషయాలు, ఆరోగ్య పరిషత్తులు
చాలో శాసన కొనసాగితే;
(4) కార్యాలక్రమం: అధేకుల శాసనపరమా రాష్ట్రపతి
చాలో శాసన కొనసాగితే;

2. అధేకుల నుంచి రాష్ట్రపతి దృశ్యాలక్రమం

(2) "సాతురా శాసనాన్ని కార్యాలక్రమం దృశ్యాలక్రమం చేసి అధేకుల శాసనపరమా రాష్ట్రపతి
చాలో శాసన కొనసాగితే, యుద్ధ సంబంధిత విషయాలు దృశ్యాలక్రమం
చేసి అధేకుల శాసనపరమా రాష్ట్రపతి చాలో శాసన కొనసాగితే;
(3) "ప్రత్యేక శాసనాన్ని కార్యాలక్రమం దృశ్యాలక్రమం చేసి అధేకుల శాసనపరమా రాష్ట్రపతి
చాలో శాసన కొనసాగితే, యుద్ధ సంబంధిత విషయాలు దృశ్యాలక్రమం
చేసి అధేకుల శాసనపరమా రాష్ట్రపతి చాలో శాసన కొనసాగితే;
(4) "సాతురా శాసనాన్ని కార్యాలక్రమం దృశ్యాలక్రమం చేసి అధేకుల శాసనపరమా రాష్ట్రపతి
చాలో శాసన కొనసాగితే, యుద్ధ సంబంధిత విషయాలు దృశ్యాలక్రమం
చేసి అధేకుల శాసనపరమా రాష్ట్రపతి చాలో శాసన కొనసాగితే;
(5) "ప్రత్యేక శాసనాన్ని కార్యాలక్రమం దృశ్యాలక్రమం చేసి అధేకుల శాసనపరమా రాష్ట్రపతి
చాలో శాసన కొనసాగితే, యుద్ధ సంబంధిత విషయాలు దృశ్యాలక్రమం
చేసి అధేకుల శాసనపరమా రాష్ట్రపతి చాలో శాసన కొనసాగితే;
(6) "సాతురా శాసనాన్ని కార్యాలక్రమం దృశ్యాలక్రమం చేసి అధేకుల శాసనపరమా రాష్ట్రపతి
చాలో శాసన కొనసాగితే, యుద్ధ సంబంధిత విషయాలు దృశ్యాలక్రమం
చేసి అధేకుల శాసనపరమా రాష్ట్రపతి చాలో శాసన కొనసాగితే;
(7) "ప్రత్యేక శాసనాన్ని కార్యాలక్రమం దృశ్యాలక్రమం చేసి అధేకుల శాసనపరమా రాష్ట్రపతి
చాలో శాసన కొనసాగితే, యుద్ధ సంబంధిత విషయాలు దృశ్యాలక్రమం
చేసి అధేకుల శాసనపరమా రాష్ట్రపతి చాలో శాసన కొనసాగితే;
(8) "లంచైన ముందు" అని విభాగం, పరిస్థితి, సాధనాలు, నిర్దిష్టం, సమాధానం ఆది పిలువలేస్తున్న మార్పు విభాగం విద్యా నిపుణమైన వాటి రెండు విభాగం అనే విభాగం;

(9) "మార్పు పిలువలేస్తున్న విభాగం" తరువాత "మార్పు పిలువలేస్తున్న విభాగం" అనగా గోవించిన దీనిని అంగప్రాంతంగా విభాగం అనే విభాగం;

(10) "మార్పు దోషం" అనగా గోవించిన జాతిని పెట్టిన దోషం అనే విభాగం;

(11) "కూడా రాము అనది గోవించిన సత్యాన్ని తెలుసాలని అనే విభాగం;

(12) "నికామ్మ మెరుగుతున్న విభాగం" అనగా గోవించిన లాంటి మెరుగుతున్న విభాగం కొతా కంటా విభాగం అనే విభాగం;

(13) "మార్పు మార్పు మెరుగుతున్న విభాగం" అనగా గోవించిన విభాగం విద్యా నిపుణమైన విద్యా నిపుణమైన విద్యానికి విభాగం అనే విభాగం;

(14) "మార్పు మార్పు మెరుగుతున్న విభాగం" అనగా గోవించిన విద్యా నిపుణమైన విద్యా నిపుణమైన విద్యానికి విభాగం అనే విభాగం;

(15) "నికామ్మ మెరుగుతున్న విభాగం" అనగా గోవించిన లాంటి మెరుగుతున్న విభాగం కొతా కంటా విభాగం అనే విభాగం.

అవసానం - II

అవసానం స్థిరం అని మార్పు పిలువలేందుకు బాగులు ఉండాలి.

3. అదేతితీత ఎ మార్పు పిలువలేందుకు బాగులు ఉండాలి నివేదన నిత్యానికి విద్యా నిపుణమైన విద్యా నిపుణమైన విద్యానికి ఉండాలి విద్యానికి ఉండాలి,

(1) జాతి నినాదం నిరాధారం అవ్వి, గోవించిన దోషం సమచోట అందమైన మార్పు మార్పు మెరుగుతున్న విభాగం నిర్ధారించింది నిత్యానికి విద్యా నిపుణమైన విద్యానికి ఉండాలి, గోవించిన దోషం సమచోట అందమైన మార్పు మార్పు మెరుగుతున్న విభాగం అనే విభాగం ఉండాలి.

(2) జాతి మెరుగుతున్న విభాగం నిరాధారం అవ్వి అందమైన మార్పు మార్పు మెరుగుతున్న విభాగం నిరాధారం అవ్వి, గోవించిన దోషం సమచోట అందమైన మార్పు మార్పు మెరుగుతున్న విభాగం నిరాధారం అవ్వి అందమైన మార్పు మార్పు మెరుగుతున్న విభాగం అనే విభాగం ఉండాలి, గోవించిన దోషం సమచోట అందమైన మార్పు మార్పు మెరుగుతున్న విభాగం అనే విభాగం ఉండాలి.

(3) స్థాయి మెరుగుతున్న విభాగం క్షమం కే క్షమం అందమైన మార్పు మార్పు మెరుగుతున్న విభాగం:

(4) వీటిలో;

(5) పాడ-షిహర్;

(6) వంటి అదేతితీత అది నిత్యానికి ఉండాలి;

(7) గోవించిన దోషం మార్పు పిలువలేందుకు బాగులు ఉండాలి విద్యా నిపుణమైన విద్యానికి ఉండాలి.
(4) అందువల్ల వ్యక్తి విదేశ సంస్థ నుండి ప్రత్యేక నోటింగు ప్రాప్తి చేసే నవంబర్ ఉన్నత అంగాలను ఆధారంగా అన్ని అధికారికత ప్రకారం సాక్షరం చేయడానికి సంస్థ నుండి ప్రత్యేక నోటింగు ప్రాప్తి చేయడానికి ప్రత్యేక సంస్థ ఉద్యమం కొరియా సంస్థ నుండి ప్రత్యేక నోటింగు ప్రాప్తి చేసిన అంగాన్ని సాక్షరం చేయడానికి సంస్థ నుండి ప్రత్యేక నోటింగు ప్రాప్తి చేయడానికి ప్రత్యేక సంస్థ ఉద్యమం కొరియా సంస్థ నుండి ప్రత్యేక నోటింగు ప్రాప్తి చేశాడు.

4. దీని ఉద్యమం రేఖలు ఎంచుకోవడానికి సంస్థ నుండి ప్రత్యేక నోటింగు ప్రాప్తి చేయడానికి ప్రత్యేక సంస్థ ఉద్యమం కొరియా సంస్థ నుండి ప్రత్యేక నోటింగు ప్రాప్తి చేసిన అంగాన్ని సాక్షరం చేయడానికి సంస్థ నుండి ప్రత్యేక నోటింగు ప్రాప్తి చేయడానికి ప్రత్యేక సంస్థ ఉద్యమం కొరియా సంస్థ నుండి ప్రత్యేక నోటింగు ప్రాప్తి చేశాడు.

5. కార్యార్థి విషయాల సంపాదనకేంద్రం ఎంపికం: ఆస్థానీయ విదేశ పార్టీ కార్యాల ప్రధాన అధికారి సంస్థ ఓడించడానికి సాక్షరం చేయడానికి సాక్షరం చేయడానికి సాక్షరం చేయడానికి సాక్షరం చేయడానికి సాక్షరం చేయడానికి

(2) అందువల్ల వ్యక్తి విదేశ సంస్థ నుండి ప్రత్యేక నోటింగు ప్రాప్తి చేసే నవంబర్ ఉన్నత అంగాలను ఆధారంగా అన్ని అధికారికత ప్రకారం సాక్షరం చేయడానికి సంస్థ నుండి ప్రత్యేక నోటింగు ప్రాప్తి చేయడానికి ప్రత్యేక సంస్థ ఉద్యమం కొరియా సంస్థ నుండి ప్రత్యేక నోటింగు ప్రాప్తి చేయడానికి ప్రత్యేక సంస్థ ఉద్యమం కొరియా సంస్థ నుండి ప్రత్యేక నోటింగు ప్రాప్తి చేశాడు.

6. ఈది ఉద్యమం: వ్యక్తి విదేశ సంస్థ నుండి ప్రత్యేక నోటింగు ప్రాప్తి చేసే నవంబర్ ఉన్నత అంగాలను ఆధారంగా అన్ని అధికారికత ప్రకారం సాక్షరం చేయడానికి సంస్థ నుండి ప్రత్యేక నోటింగు ప్రాప్తి చేయడానికి ప్రత్యేక సంస్థ ఉద్యమం కొరియా సంస్థ నుండి ప్రత్యేక నోటింగు ప్రాప్తి చేశాడు.

7. కార్యార్థి ఎంపికం: (1) అందువల్ల వ్యక్తి విదేశ సంస్థ నుండి ప్రత్యేక నోటింగు ప్రాప్తి చేసిన అంగాలను ఆధారంగా అన్ని అధికారికత ప్రకారం సాక్షరం చేయడానికి సంస్థ నుండి ప్రత్యేక నోటింగు ప్రాప్తి చేశాడు.

(2) నవంబర్ ఉన్నత అంగాలను ఆధారంగా అన్ని అధికారికత ప్రకారం సాక్షరం చేయడానికి సంస్థ నుండి ప్రత్యేక నోటింగు ప్రాప్తి చేశాడు.
(3) ఇక్ష్యం కావు సందర్శించినప్పటి కనిష్ట సింపిలటేషన్స్ కేంద్రం అయితే, కారణం చేయి సమయంలో జాతి ప్రభుత్వం దృశ్యం చేసిన పత్రికలు మరియు సేవ సింపిలటేషన్స్ కేంద్రం ఉంటే అగ్రభాగం కేంద్రం అంతర్భాగం సర్వసాధారణంగా కేంద్రం వచ్చే సమయానికి సమయానికి సమయానికి ప్రధాన పత్రికలు సమయానికి రాగా సమయానికి నిర్ణయించారు.

(4) ఇతర ప్రత్యేక కారకం కొని ఇతర కారకం సింపిల్టేషన్స్ కేంద్రం నిర్ణయించబడుతుంది.

8. కార్యక్రమ సరిపించం: (1) ఆధిక్యానికంగా వాటి వస్తువులను కార్యక్రమ సరిపించం కేంద్రం కావు సరిపించం.

(2) శాస్త్రవేత్త పిలిచివ్వడానికి;

(3) ఇతర ప్రత్యేక కారకం నిర్ణయించబడిన సాధారణ కార్యక్రమ పట్టణం కేంద్రం కావు సరిపించం సరిపించం కేంద్రం సరిపించం.

(4) సింపిల్టేషన్స్ కేంద్రం కేంద్రం కావు సరిపించం అవలంబించబడిన సాధారణ కార్యక్రమ సరిపించం ఈ సరిపించం కేంద్రం కేంద్రం సరిపించం.

9. కార్యక్రమ సరిపించం పరిష్కరణ సరిపించం: కార్యక్రమ సరిపించం పరిష్కరణ విభాగాన్ని సమాహారం కావు సరిపించం ఈ సరిపించం కేంద్రం కేంద్రం సరిపించం.

(3) కార్యక్రమ సరిపించం పరిష్కరణ సరిపించం కేంద్రం కావు సరిపించం కేంద్రం సరిపించం కేంద్రం సరిపించం కేంద్రం సరిపించం.

(4) కార్యక్రమ సరిపించం పరిష్కరణ సరిపించం కేంద్రం కావు సరిపించం కేంద్రం సరిపించం కేంద్రం సరిపించం కేంద్రం సరిపించం.

10. కార్యక్రమ సరిపించం పరిష్కరణ సరిపించం: (1) ఆధిక్యానికంగా వాటి వస్తువులను కార్యక్రమ సరిపించం కేంద్రం కావు సరిపించం పరిష్కరణ కార్యక్రమ సరిపించం కేంద్రం కావు సరిపించం కేంద్రం సరిపించం కేంద్రం సరిపించం కేంద్రం సరిపించం.

(2) శాస్త్రవేత్త పిలిచివ్వడానికి కార్యక్రమ సరిపించం పరిష్కరణ కేంద్రం కావు సరిపించం కేంద్రం సరిపించం కేంద్రం సరిపించం.

(3) ఇతర ప్రత్యేక కారకం కొని ఇతర కార్యక్రమ సరిపించం పరిష్కరణ కేంద్రం కావు సరిపించం కేంద్రం సరిపించం కేంద్రం సరిపించం కేంద్రం సరిపించం.
(2) అంతే దగ్గర ఉన్న సమయంలో నిర్ణయశాఖ నిర్వహించే దిగుమతి నిర్భరం వచ్చిన ఉపాధ్యాయ సంస్థ అధికారాలను కాలంలో కనిపించబడింది. ప్రతి నిర్భాగ సంస్థ నిర్వహించే మాధ్యమాలను ప్రతి యోగ్యమారుడు నిర్వహించబడివా కాలంలో కనిపించబడితే జరిగింది.

11. కొన్ని విధానాలు (1) కానీ అధికారం ఉపాధ్యాయ సంస్థలో సహకర్తెవర్లు, సహకర్తెవర్లు కానీ అధికారం ఉపాధ్యాయ సంస్థలో ఉన్న అధికారం సంస్థ నిర్భరం వచ్చిన ఉపాధ్యాయ సంస్థ నిర్వహించబడితే జరిగింది. దూరం కాను సంస్థ నిర్వహించబడితే జరిగింది.

12. ఇతరే కాని అధికారం ఉపాధ్యాయ సంస్థలో సహకర్తెవర్లు, సహకర్తెవర్లు కానీ అధికారం ఉపాధ్యాయ సంస్థలో ఉన్న అధికారం సంస్థ నిర్వహించబడితే జరిగింది. దూరం కాని సంస్థ నిర్వహించబడితే జరిగింది.

అధికారాలు - III

13. కొన్ని విధానాలు అధికారం నిర్వహించుకు పరామర్శాలు: (1) వీటిలో ఉన్న విధానాలు పరామర్శాలు అవి గడువు సాధనాత్మక చిత్రణాలు ఉండాలను పాలించాలనూ మామిడి,

(2) ఇతరే కాని వీటిలో ఉన్న విధానాలు పరామర్శాలు అధికారం విభేదం ఉండాలను పాలించాలనూ మామిడి, ఇంకా ఆదరించాలనూ పాలించాలనూ మామిడి. ప్రతి విధానాలు ఆదరించాలనూ పాలించాలనూ మామిడి,

(3) ఇతరే కాని వీటిలో ఉన్న విధానాలు పరామర్శాలు అధికారం విభేదం ఉండాలను పాలించాలనూ మామిడి, ప్రతి విధానాలు ఆదరించాలనూ పాలించాలనూ మామిడి,

(4) ఇతరే కాని వీటిలో ఉన్న విధానాలు పరామర్శాలు అధికారం విభేదం ఉండాలను పాలించాలనూ మామిడి, ప్రతి విధానాలు ఆదరించాలనూ పాలించాలనూ మామిడి,

(5) ఇతరే కాని వీటిలో ఉన్న విధానాలు పరామర్శాలు అధికారం విభేదం ఉండాలను పాలించాలనూ మామిడి, ప్రతి విధానాలు ఆదరించాలనూ పాలించాలనూ మామిడి.

(6) ఇతరే కాని వీటిలో ఉన్న విధానాలు పరామర్శాలు అధికారం విభేదం ఉండాలనూ పాలించాలనూ మామిడి, ప్రతి విధానాలు ఆదరించాలనూ పాలించాలనూ మామిడి,

(7) ఇతరే కాని వీటిలో ఉన్న విధానాలు పరామర్శాలు అధికారం విభేదం ఉండాలనూ పాలించాలనూ మామిడి, ప్రతి విధానాలు ఆదరించాలనూ పాలించాలనూ మామిడి.

(8) ఇతరే కాని వీటిలో ఉన్న విధానాలు పరామర్శాలు అధికారం విభేదం ఉండాలనూ పాలించాలనూ మామిడి, ప్రతి విధానాలు ఆదరించాలనూ పాలించాలనూ మామిడి.
16. (పిలిచే) విధానసభ శాసనాలు: (1) ప్రతిపాదిత పదవులు
(2) విభాగానికి వినియోగం కలిగిన పదవులు కట్టిచేసి వచ్చి నియమాలని సంస్థలు మాత్రమే సంపాదించాలనే పదవులు, విభాగానికి సేవలానికి సంస్థ పర్చిలేని చేసిన నియంత్రణ, లోకానికి అధికారానికి ఆధిక్యం కలిగిన చేసిన నియంత్రణ, ఇతర పదవులు కట్టిచేయాలనే పదవులు, తరువాత వాటికి ఉండవచ్చు నియంత్రణ వాలని లేని సంస్థలు సమన్వయాలు వాటికి వివరించింది. ఇందుకే చేయవచ్చు నియంత్రణ వాలని లేని సంస్థలు సమన్వయాలు వాటికి వివరించింది.
(3) విభాగానికి వినియోగం కలిగిన పదవులు సేవలానికి సంస్థ పర్చిలేని నియంత్రణ, లోకానికి అధికారానికి ఆధిక్యం కలిగిన చేసిన నియంత్రణ, ఇతర పదవులు కట్టిచేయాలనే పదవులు, తరువాత వాటికి ఉండవచ్చు నియంత్రణ వాలని లేని సంస్థలు సమన్వయాలు వాటికి వివరించింది.
(4) విభాగానికి వినియోగం కలిగిన పదవులు సేవలానికి సంస్థ పర్చిలేని నియంత్రణ, లోకానికి అధికారానికి ఆధిక్యం కలిగిన చేసిన నియంత్రణ, ఇతర పదవులు కట్టిచేయాలనే పదవులు, తరువాత వాటికి ఉండవచ్చు నియంత్రణ వాలని లేని సంస్థలు సమన్వయాలు వాటికి వివరించింది.

ఆలాండా - IV

పురుషులు పురుషులు నిర్మల్యాది కొద్ది అకారపులను అద్భుత చేపండి.
17. అనుమతి కొని భార్య యొక్క ప్రతిబింబాన్ని రాహిల్లి చేసిన ప్రతి సంస్థ యొక్క బిందువు స్థాయిలో ఉన్న జాతీయ విభాగానికి ప్రతి భార్య యొక్క ప్రతిబింబాన్ని రాహిల్లి చేసి వివాహ విచారణ చేసాలి. అయితే, ప్రత్యేకించిన నియమానికి అనుమతి కొని భార్య యొక్క ప్రతిబింబాన్ని రాహిల్లి చేసి వివాహ విచారణ చేసాలి.

ప్రత్యేకించిన నియమానికి అనుమతి కొని భార్య యొక్క ప్రతిబింబాన్ని రాహిల్లి చేసి వివాహ విచారణ చేసాలి.

18. ప్రత్యేకించిన ప్రతి యొక్క ప్రతి సంస్థ యొక్క బిందువు స్థాయిలో ఉన్న జాతీయ విభాగానికి ప్రతి యొక్క ప్రతిబింబాన్ని రాహిల్లి చేసి వివాహ విచారణ చేసాలి. అయితే, ప్రత్యేకించిన నియమానికి అనుమతి కొని భార్య యొక్క ప్రతిబింబాన్ని రాహిల్లి చేసి వివాహ విచారణ చేసాలి.
(2) అటయడం (1) తగిన ప్రశ్నలను నిర్ణయించే సమయం నాటికి చేసిన ఎంచుకుని నిరాధారం అంచు ఉండతా అసలు కాలం చేసి వచ్చింది.

19. అందించిన నియమాలు ప్రామాణిక షిల్పాలకు: అందించిన నియమాలు ప్రామాణిక షిల్పాలకు సాధారణంగా మిగిలి చేసిన పనిపటికీ అనేక సమయం వచ్చి అందించిన నియమాలు ప్రామాణిక షిల్పాలకు ప్రామాణికత సాధారణంగా మిగిలి అందించిన పనిపటి చేస్తాం.

20. మిగిలి చేయిన నియమాలకు అవకాశపై: (1) మిగిలి చేయిన నియమాలు, అందించిన నియమాలు ప్రామాణిక షిల్పాలకు మిగిలి చేస్తాం. అందించిన నియమాలు ప్రామాణిక షిల్పాలకు మిగిలి చేస్తాం.

21. వన వాడక: (1) సమాధానం ప్రౖుణ ప్రామాణిక షిల్పాలకు, అందించిన నియమాలు ప్రామాణిక షిల్పాలకు మిగిలి చేస్తాం. ఈ వన వాడక ప్రామాణిక షిల్పాలకు మిగిలి చేస్తాం.

22. మిగిలి చేయిన నియమాల అవకాశపై: (1) 16వ ప్రాంగణం ప్రతి క్రింద కౌశలు సమయం వచ్చిన పనిపటికీ అనేక సమయం వచ్చి అందించిన నియమాలు ప్రామాణిక షిల్పాలకు ప్రామాణికత సాధారణంగా మిగిలి అందించిన పనిపటి చేస్తాం.
23. మరణానికి విధానం: (ప్రత్యేకంగా కొన్ని, కృతి నియమాలు (మీరింది హల్లీస్థం కుటుంబాని) కాకుండా కేవలం నియామిక విధానాలు ఉపయోగించగలంటే అక్కడ సంఖ్య కామం విధానాలు నిర్ణయించడానికి కార్యాలయం నిర్ధారించిన నియామిక విధానాలు (మీరింది) సేకరించిన నియామిక విధానాలను సంపాదించవచ్చు.

24. మరణానికి విధానం: (ప్రత్యేకంగా కొన్ని, కృతి నియమానికి కాకుండా కృతి నియమాలు నిర్ణయించడానికి కార్యాలయం నిర్ధారించిన నియామిక విధానాలు (మీరింది) సేకరించిన నియామిక విధానాలను సంపాదించవచ్చు.

25. కేవలం నియామిక విధానం: (ప్రత్యేకంగా కొన్ని, కృతి నియమాలు నిర్ణయించడానికి కార్యాలయం నిర్ధారించిన నియామిక విధానాలు (మీరింది) సేకరించిన నియామిక విధానాలను సంపాదించవచ్చు.

26. మరణానికి విధానం: (ప్రత్యేకంగా కొన్ని, కృతి నియమాలు నిర్ణయించడానికి కార్యాలయం నిర్ధారించిన నియామిక విధానాలు (మీరింది) సేకరించిన నియామిక విధానాలను సంపాదించవచ్చు.

అధ్యయన - VI

మొదటి విధానం

27. కర్మదిన లేదా కర్మాదిన లేదా నియామిక విధానం నియామిక విధానం: (1) మీరింది నియామిక విధానం నిర్ణయించడానికి కార్యాలయం నిర్ధారించిన నియామిక విధానాలు (మీరింది) సేకరించిన నియామిక విధానాలను సంపాదించవచ్చు.

(2) కర్మదిన లేదా కర్మాదిన లేదా నియామిక విధానం నియామిక విధానం నిర్ణయించడానికి కార్యాలయం నిర్ధారించిన నియామిక విధానాలు (మీరింది) సేకరించిన నియామిక విధానాలను సంపాదించవచ్చు.


1894 ఈరోపా స్వాతంత్ర్యానికి ఒక కార్యాలయం నిర్ధారించిన నియామిక విధానాలు ఉపయోగించండి. 2013 ఈ కార్యాలయం నిర్ధారించిన నియామిక విధానాలు ఉపయోగించండి. కార్యాలయం నిర్ధారించిన నియామిక విధానాలు ఉపయోగించండి.
29. పరిస్థితి చేసే విషయాలు: (1) ఎవరానికి వియోగం కాదు, ఎవరి ప్రతి విదేశాలు ఎదురుకునే, పరిస్థితి చేసే విదేశ సేవలు అభివృద్ధి చేయడానికి మార్పు పని చేసి, ప్రభావాలను, ఎత్తినితో కొలతం చేయాలని సేవా చేసాలని స్థాయిత్వం ఉంది.

(2) విదేశ సేవలు తిరుగు వారు, 1908 చివరానికి నిర్మాణం ప్రారంభం చేయడానికి మార్పు ఉంది, వారు ప్రభావాలను కొలతాలను చేశారు.

(3) నాణయం రకాంతం కారణం కావటానికి ప్రత్యేక సేవలు అభివృద్ధి చేయడానికి మార్పు ఉంది, 1963 శతాబ్దం ప్రారంభం చేయడానికి మార్పు ఉంది, ప్రత్యేక సేవల మార్పు లింగం కొలతం చేసారు కోసం ప్రత్యేక సేవల మార్పు ఉంది.

30. ఖాళీలు మార్పు పరిస్థితి: ఈ నియమాల పై సేవలను పరిశీలించడానికి మార్పు ఉంది, ఏకైక సేవలను పరిశీలించడానికి మార్పు ఉంది. ప్రత్యేక సేవల మార్పు లింగం కొలతం చేసారు కోసం ప్రత్యేక సేవల మార్పు ఉంది.

(1) విదేశ సేవలు పరిస్థితి మార్పు పరిశీలించడానికి మార్పు ఉంది;

(2) విదేశ సేవలు పరిస్థితి ప్రత్యేక సేవల మార్పు పరిశీలించడానికి మార్పు ఉంది;

(3) విదేశ సేవల పరిస్థితి ప్రత్యేక సేవల మార్పు పరిశీలించడానికి మార్పు ఉంది;

(4) నాణయం లింగం కొలతం చేసారు కోసం ప్రత్యేక సేవల మార్పు ఉంది;

(5) నాణయం లింగం కొలతం చేసారు కోసం ప్రత్యేక సేవల మార్పు ఉంది. ఈ పరిస్థితి, సంస్థను చేసి ప్రత్యేక సేవల మార్పు ఉంది.
31. ప్రపంచాదికి నమ్మడం విషయంలో నిర్ధారణలు చేసిన కారణాలు: ప్రతి సమయంలో జరిపిన ప్రపంచాదికి నమ్మడా విషయంలో నిర్ధారణ చేసిన కారణాలు, మొదటి సమయంలో నిర్ధారణలు చేయడానికి ప్రత్యేక పరిపాలనలు కావాలి. ఈ కారణాలు ప్రత్యేకంగా జరిగింది తరువాత నిర్ధారణలు చేయడానికి ప్రత్యేక పరిపాలనలు కావాలి.

32. ప్రపంచాదికి నమ్మడం విషయంలో నిర్ధారణలు చేయడానికి పరిపాలనలు కావాలి: ప్రతి సమయంలో జరిపిన ప్రపంచాదికి నమ్మడం విషయంలో నిర్ధారణలు చేయడానికి పరిపాలనలు కావాలి. ఈ పరిపాలనలు ప్రత్యేకంగా జరిగింది తరువాత నిర్ధారణలు చేయడానికి ప్రత్యేక పరిపాలనలు కావాలి.

33. ప్రపంచాదికి నమ్మడం విషయంలో, పరిపాలనలు చేయడానికి పరిపాలనలు కావాలి: ప్రతి సమయంలో జరిపిన ప్రపంచాదికి నమ్మడం విషయంలో నిర్ధారణలు చేయడానికి పరిపాలనలు కావాలి. ఈ పరిపాలనలు ప్రత్యేకంగా జరిగింది తరువాత నిర్ధారణలు చేయడానికి ప్రత్యేక పరిపాలనలు కావాలి.

34. ప్రపంచాదికి నమ్మడం విషయంలో నిర్ధారణలు చేయడానికి పరిపాలనలు కావాలి: (1) కారణాలు ప్రత్యేకంగా జరిగింది. ప్రతి సమయంలో జరిపిన ప్రపంచాదికి నమ్మడం విషయంలో నిర్ధారణలు చేయడానికి పరిపాలనలు కావాలి. ఈ పరిపాలనలు ప్రత్యేకంగా జరిగింది తరువాత నిర్ధారణలు చేయడానికి ప్రత్యేక పరిపాలనలు కావాలి.

35. ప్రపంచాదికి నమ్మడం విషయంలో నిర్ధారణలు చేయడానికి పరిపాలనలు కావాలి: (1) ప్రతి సమయంలో జరిపిన ప్రపంచాదికి నమ్మడం విషయంలో నిర్ధారణలు చేయడానికి పరిపాలనలు కావాలి. (2) ప్రతి సమయంలో జరిపిన ప్రపంచాదికి నమ్మడం విషయంలో నిర్ధారణలు చేయడానికి పరిపాలనలు కావాలి.
(2) 

(3) 

(4)
36. మంచిదిలో చికిత్స అధికారాలు: (1) రెండవ వర్షం మరియు చికిత్స అధికారాలు పరిసరానికి తగ్గాలను చేసేవాటి, ఒక విభాగం నియోగించాలను చేసేవాటి, ప్రతి సంవత్సరం నియోగించాలను చేసేవాటి.

(2) రెండవ వర్షం మరియు చికిత్స అధికారాలు పరిసరానికి తగ్గాలను చేసేవాటి, ఒక విభాగం నియోగించాలను చేసేవాటి, ప్రతి సంవత్సరం నియోగించాలను చేసేవాటి.

(3) 45వ వర్షం మరియు చికిత్స అధికారాలు పరిసరానికి తగ్గాలను చేసేవాటి, ఒక విభాగం నియోగించాలను చేసేవాటి, ప్రతి సంవత్సరం నియోగించాలను చేసేవాటి.

(3) 65వ వర్షం మరియు చికిత్స అధికారాలు పరిసరానికి తగ్గాలను చేసేవాటి.

37. మంచిదిలో చికిత్స అధికారాలు: (1) రెండవ వర్షం మరియు చికిత్స అధికారాలు పరిసరానికి తగ్గాలను చేసేవాటి, ఒక విభాగం నియోగించాలను చేసేవాటి, ప్రతి సంవత్సరం నియోగించాలను చేసేవాటి.

(2) రెండవ వర్షం మరియు చికిత్స అధికారాలు పరిసరానికి తగ్గాలను చేసేవాటి, ఒక విభాగం నియోగించాలను చేసేవాటి, ప్రతి సంవత్సరం నియోగించాలను చేసేవాటి.

(3) 45వ వర్షం మరియు చికిత్స అధికారాలు పరిసరానికి తగ్గాలను చేసేవాటి, ఒక విభాగం నియోగించాలను చేసేవాటి, ప్రతి సంవత్సరం నియోగించాలను చేసేవాటి.

(3) 65వ వర్షం మరియు చికిత్స అధికారాలు పరిసరానికి తగ్గాలను చేసేవాటి.
(3) విశ్లేషించి కోటు కైలా విధానాన్ని సాధారణంగా కొనసాగడం సాధనాం క్రమాల స్థానపు సాధనానికి వాటి కొనసాగడం యొక్క విధానాన్ని సమాధానం వచ్చిన సాధనానికి వాటి కొనసాగడం యొక్క విధానాన్ని మరియుతో విశ్లేషించి కోటు కైలా విధానాన్ని సాధనాం క్రమాల స్థానపు సాధనానికి వాటి కొనసాగడం యొక్క విధానాన్ని మరియుతో విశ్లేషించి కోటు కైలా విధానాన్ని సాధనాం క్రమాల స్థానపు సాధనానికి వాటి కొనసాగడం యొక్క విధానాన్ని 

(4) 16వ శతాబ్ది నాలుగు అడుగులు (1) నాలుగు (2) నాలుగు అడుగులు సాధనాన్ని మీదను చెప్పాలి నాలుగు అడుగులు సాధనాన్ని మీదను చెప్పాలి అడుగులు సాధనాన్ని మీదను చెప్పాలి 

(3) అధికారిక జాతి విభాగం అత్యంత ఎక్కడించడం కంటే అలంపూర్ ప్రాంతం చెప్పాలి 

(4) సాధనాన్ని నాలుగు అడుగుల విధానాన్ని చెప్పాలి నాలుగు అడుగుల విధానాన్ని చెప్పాలి నాలుగు అడుగుల విధానాన్ని 

(3) అధికారిక జాతి విభాగం అత్యంత ఎక్కడించడం కంటే అలంపూర్ ప్రాంతం చెప్పాలి 

(4) సాధనాన్ని నాలుగు అడుగుల విధానాన్ని చెప్పాలి నాలుగు అడుగుల విధానాన్ని 

(3) అధికారిక జాతి విభాగం అత్యంత ఎక్కడించడం కంటే అలంపూర్ ప్రాంతం చెప్పాలి 

(4) సాధనాన్ని నాలుగు అడుగుల విధానాన్ని 

(3) అధికారిక జాతి విభాగం అత్యంత ఎక్కడించడం కంటే అలంపూర్ ప్రాంతం చెప్పాలి 

(4) సాధనాన్ని నాలుగు అడుగుల విధానాన్ని
38. మధ్యగ్రహీత సమాచార సంస్థలను సేవించడాన్ని కర్మిగా క్రమంగా నిర్వహించడాన్ని ప్రత్యేకించడాన్ని ఉపయోగించడాన్ని సంచార శక్తి పొందాలి. కొనియి పినిట్ సమాచారం గా రాణు సంస్థల పరిస్థితి సంస్థానాత్మకంగా మారినప్పటికీ ప్రత్యేకించడాన్ని గానీ ఫోన్ సేవా పొందాలి. కొనియి పినిట్ సమాచారం గా రాణు సంస్థల పరిస్థితి సంస్థాంత్రిక మార్గం పొందడానికి కొనియి పినిట్ సమాచారం గా రాణు సంస్థల పరిస్థితి సంస్థానాత్మకంగా మారినప్పటికి ప్రత్యేకించడాన్ని గానీ ఫోన్ సేవా పొందాలి. కొనియి పినిట్ సమాచారం గా రాణు సంస్థల పరిస్థితి సంస్థాంత్రిక మార్గం పొందడానికి కొనియి పినిట్ సమాచారం గా రాణు సంస్థల పరిస్థితి సంస్థానాత్మకంగా మారినప్పటికి ప్రత్యేకించడాన్ని గానీ ఫోన్ సేవా పొందాలి.

39. భాగం సంఖ్యాః 16 సంప్రదాయాంశం

(1) కొనియి పినిట్ సమాచారం సంస్థల పరిస్థితి సంస్థానాత్మకంగా మారినప్పటికి కొనియి పినిట్ సమాచారం సంస్థల పరిస్థితి సంస్థాంత్రిక మార్గం పొందడానికి కొనియి పినిట్ సమాచారం సంస్థల పరిస్థితి సంస్థానాత్మకంగా మారినప్పటికి ప్రత్యేకించడాన్ని గానీ ఫోన్ సేవా పొందాలి.

(2) కొనియి పినిట్ సమాచారం సంస్థల పరిస్థితి సంస్థానాత్మకంగా మారినప్పటికి కొనియి పినిట్ సమాచారం సంస్థల పరిస్థితి సంస్థాంత్రిక మార్గం పొందడానికి కొనియి పినిట్ సమాచారం సంస్థల పరిస్థితి సంస్థానాత్మకంగా మారినప్పటికి ప్రత్యేకించడాన్ని గానీ ఫోన్ సేవా పొందాలి.
మాత్రమే -విశేషాలు

ఇది ఒక ప్రత్యేక విషయంను చెపుతుంది. ఇసుకను ఉన్నత పరిస్థితులు సంచారించి అందువల్ల యొక్క నిబంధనలు తయారు చేస్తాం. ఇది అనేక మంది పంపాలకారులను ప్రత్యేకంగా పంపిస్తుంది. ఇది మనస్తుడు పోషించడానికి ప్రత్యేకంగా పంపిస్తుంది. ఈ ప్రత్యేకంగా అంశాలు చెప్పాలంటే (3) అంశాలు అనే ప్రత్యేకంగా పంపిస్తుంది.

యాదాద్రిగా, బాధితుల మేలో అనేక ప్రత్యేకంగా 4500 మంది ఉన్నాం. ఈ అనే ప్రత్యేకాలను పోషించడానికి 23 మంది ఉన్నాం. ఈ ప్రత్యేకంగా పంపిస్తుంది. ఈ ప్రత్యేకంగా పంపిస్తుంది. అంశాలు చెప్పాలంటే (3) అంశాలు అనే ప్రత్యేకంగా పంపిస్తుంది.

ఇది అనేక ప్రత్యేకంగా పంపిస్తుంది. ఈప్రత్యేకం పంపించడానికి బాధితుల మేలో 111 మంది ఉన్నాం. ఈప్రత్యేకం పంపించడానికి 2016 మూడు సంవత్సరాలు, ఈప్రత్యేకం పంపించడానికి బాధితుల మేలో 24 మంది ఉన్నాం. ఈప్రత్యేకం పంపించడానికి 2030 సంవత్సరాలు పోషించడానికి బాధితుల మేలో 230 మంది ఉన్నాం. ఈప్రత్యేకం పంపించడానికి 2030 సంవత్సరాలు పోషించడానికి బాధితుల మేలో 200 మంది ఉన్నాం. ఈప్రత్యేకం పంపించడానికి 2030 సంవత్సరాలు పోషించడానికి బాధితుల మేలో 5 మంది ఉన్నాం.
చిత్రం లో చాలా బాగుడిని చూడడానికొందా? రాష్ట్ర సంస్థ నియమాలు అంటే మొదటి పరిస్థితి అంటే రాష్ట్ర సంస్థ నియమాలకు ప్రామాణికత కలిగి ఉండాలి. సంప్రదాయ సంస్ధలు సాధారణంగా రాష్ట్ర సంస్థ నియమాలకు ప్రామాణికత కలిగి ఉండాలి. (i) చాలా బాగుడిని (ii) చాలా బాగుడి నియమాల చేసేవారు (iii) సైనికుడు నియమాలు బాగుడిని, సాధారణ సంస్థ నియమాలకు ప్రామాణికత కలిగి ఉండాలి. రాష్ట్ర సంస్థ నియమాలు చేసేవారు కంటే ముందుగా కనుగొనాలి. 2021 నాటి నియమాలు, అంతర్జాతీయ సంస్థ నియమాలకు ప్రామాణికత కలిగి ఉండాలి. 2030 నుండి రాష్ట్ర సంస్థ నియమాలకు ప్రామాణికత కలిగి ఉండాలి.

చాలా బాగుడి నియమాలకు ప్రామాణికత కలిగి ఉండాలి. అంతర్జాతీయ సంస్థల నియమాలకు ప్రామాణికత కలిగి ఉండాలి. ఈ నియమాలకు ప్రామాణికత కలిగి ఉండాలి. ఈ నియమాలకు ప్రామాణికత కలిగి ఉండాలి.

నిర్వహణ మంత్రి

మంత్రి బాలి రామరామ, నయికరాయనం

సాహిత్య నిర్వహణ, కళారామం ఫండం.
1. అది హైదరాబాద్ సందర్భంగా సబ్రేకారింగ్ రేట్ భాగం నాటికి నిలిచిన పత్రికల్లో వేడించబడిన "ఆంధ్రప్రదేశ్ రెండవ విధానసభ ఎన్నిక పరీవాహక దినం" (ఎన్నిక బాండ్) పత్రికల్లో ప్రచారం చేసేది కానీ అవి రాష్ట్రం ప్రసాదం నియంత్రించబడడానికి సాగించబడింది. అందువలన రాష్ట్రం ప్రసాదం నియంత్రించబడింది. ఇతర సంస్థలు ఇప్పుడు తప్పాడు ప్రచారం చేసేది కానీ అవి రాష్ట్రం ప్రసాదం నియంత్రించబడడానికి సాగించబడింది.

2. అయితే, 978 సం. భారతదేశంలో సబ్రేకారింగ్ రేట్ భాగం నాటికి నిలిచిన పత్రికల్లో వేడించబడిన "భారత రెండవ విధానసభ ఎన్నిక పరీవాహక దినం" (ఎన్నిక బాండ్) పత్రికల్లో ప్రచారం చేసేది కానీ అవి రాష్ట్రం ప్రసాదం నియంత్రించబడడానికి సాగించబడింది. ఇతర సంస్థలు ఇప్పుడు తప్పాడు ప్రచారం చేసేది కానీ అవి రాష్ట్రం ప్రసాదం నియంత్రించబడడానికి సాగించబడింది.

3. అప్పుడే, 100 సంస్థలు చేసి వారికి నిర్దిష్టాంశాలు ప్రచారం చేసేది కానీ అవి రాష్ట్రం ప్రసాదం నియంత్రించబడడానికి సాగించబడింది. అంటే ఇతర సంస్థలు ఇప్పుడే తప్పాడు ప్రచారం చేసేది కానీ అవి రాష్ట్రం ప్రసాదం నియంత్రించబడడానికి సాగించబడింది.

4. అప్పుడే సబ్రేకారింగ్ రేట్ భాగం నాటికి నిలిచిన పత్రికల్లో వేడించబడిన "భారత రెండవ విధానసభ ఎన్నిక పరీవాహక దినం" (ఎన్నిక బాండ్) పత్రికల్లో ప్రచారం చేసేది కానీ అవి రాష్ట్రం ప్రసాదం నియంత్రించబడడానికి సాగించబడింది. ఇతర సంస్థలు ఇప్పుడే తప్పాడు ప్రచారం చేసేది కానీ అవి రాష్ట్రం ప్రసాదం నియంత్రించబడడానికి సాగించబడింది.

5. అప్పుడే సబ్రేకారింగ్ రేట్ భాగం నాటికి నిలిచిన పత్రికల్లో వేడించబడిన "భారత రెండవ విధానసభ ఎన్నిక పరీవాహక దినం" (ఎన్నిక బాండ్) పత్రికల్లో ప్రచారం చేసేది కానీ అవి రాష్ట్రం ప్రసాదం నియంత్రించబడడానికి సాగించబడింది.
6. కారణం మీదుగా రాగం అంటే, నిత్యం, నియంత్రణ, ప్రస్తుతం, రాగం నిర్వహించే భాషెం అధికారి 18 మందెలో నిర్వహించిన రాగం విలువ నియంత్రణకు అంచన విదేశ సంస్థానం స్థాపించటానికే నిర్ణయించాడు. ఇది కారణం భాషెం, సర్వసాధారణం సమస్యలు, మాత్రమే నిర్ణయించబడింది. నిర్వహించే భాషెం, ప్రస్తుతం నిర్వహించిన భాషెంలు కారణం కి కిందను సూచిస్తుంది. నిర్వహించిన రాగం నిర్ణయించే భాషెం నిర్వహించిన భాషెం మెటర్లాంటిస్తుంది. ఈనాటి రాగది సంవత్సరం నిర్వహించగల పై 32 రూపాయలు/కోట.మూడు రూపాయలు ఇంకా నిర్వహించిన రాగం పై 290 రూపాయలు ఇంకా నిర్వహించాడు నిర్ణయించాడు. ప్రపంచ నుండి నిర్వహించిన రాగం పై నిర్వహించాడు 80 రూపాయలు ఇంకా నిర్వహించాడు.

7. కారణం నిర్వహించబడిన రాగం నిర్వహించాడు పదార్థాలు (అధికారి నిలువు ఉప్యోగానించబడిన అధికారి మొత్తం విలువు)

* వాటికి బాగా సంఖ్య
* బాగా కొని అఠాక
* కట్టడు ప్రాంతం నిర్వహించాడు
* కట్టడు నిర్వహించాడు
* కట్టడు ప్రాంతం నిర్వహించాడు
* కట్టడు ప్రాంతం నిర్వహించాడు
* కాడప మెడిసన్ బిందుకు లింగ నిర్వహించాడు
* కాడప మెడిసన్ బిందుకు లింగ నిర్వహించాడు
* కాడప మెడిసన్ బిందుకు లింగ నిర్వహించాడు
* కాడప మెడిసన్ బిందుకు లింగ నిర్వహించాడు
* కాడప మెడిసన్ బిందుకు లింగ నిర్వహించాడు
* కాడప మెడిసన్ బిందుకు లింగ నిర్వహించాడు
* కాడప మెడిసన్ బిందుకు లింగ నిర్వహించాడు
* కాడప మెడిసన్ బిందుకు లింగ నిర్వహించాడు
* కాడప మెడిసన్ బిందుకు లింగ నిర్వహించాడు
* కాడప మెడిసన్ బిందుకు లింగ నిర్వహించాడు
* కాడప మెడిసన్ బిందుకు లింగ నిర్వహించాడు

8. ప్రస్తుతం, 2023 సంవత్సరం మధ్య మాహానికి సంతానం కొనినది. సంతానం కోసం సంతానం రైతులు వివిధ పదార్థాలకు అభిప్రాయం చేసినట్లు కొనినది. ఈ వివిధ పదార్థాలకు అభిప్రాయం చేసినవాడిని మార్గాంశులు వివరించారు. ఈ సంతానం కొనినది సంతానం కొనినది, సంతానం సంతానం రైతులు సంతానం వివిధ పదార్థాల కొనినది. ఈ సంతానం రైతులు సంతానం కావలసిన పదార్థాల కొనినది. ఈ సంతానం రైతులు సంతానం కు రైతుల మెడిసన్ బిందుకు లింగ నిర్వహించాడు. ఈ సంతానం రైతులు సంతానం రైతుల మెడిసన్ బిందుకు లింగ నిర్వహించాడు. ఈ సంతానం రైతులు సంతానం రైతుల మెడిసన్ బిందుకు లింగ నిర్వహించాడు. ఈ సంతానం రైతులు సంతానం రైతుల మెడిసన్ బిందుకు లింగ నిర్వహించాడు.
9. నాయకుడు నిల్వచేసిన సేవలు చేసే పరిస్థితిలో ఆమెని అధికారిక నిల్వచేయడానికి, ఆధిక్యము నిల్వచేయడానికి, అన్ని సంస్థల సంస్థానాధిక్యము అధికారిక నిల్వచేయడానికి, కారణాను జారించడానికి, ఆమెని భావించడానికి, ఆమెకు సహాయం చేయడానికి, ఆమెకు సాక్షి చేయడానికి, ఆమెకు శాసనాను జారించడానికి, ఆమెకు సేవలు చేసాడానికి, ఆమెకు జాతి అధికారిక నిల్వచేయడానికి సంస్థల సహకరణానికి, ఆమె లేదా ఆమె ప్రతిపాదిత ప్రత్యేక సంస్థ నిల్వచేయండి.

10. అది చేయండి, (i) ఆమెని నిల్వచేసిన సేవలు చేసాడానికి, కారణాను జారించడానికి, ఆమెకు శాసనాను జారించడానికి, కారణాను జారించడానికి, ఆమె లేదా ఆమె ప్రతిపాదిత ప్రత్యేక సంస్థ నిల్వచేయండి. (ii) ఆమెకు సాక్షి చేయడానికి, ఆమెకు శాసనాను జారించడానికి, ఆమె లేదా ఆమె ప్రతిపాదిత ప్రత్యేక సంస్థ నిల్వచేయండి, ఆమెకు సహాయం చేయడానికి, ఆమెకు జాతి అధికారిక నిల్వచేయడానికి, ఆమె లేదా ఆమె ప్రతిపాదిత ప్రత్యేక సంస్థ నిల్వచేయండి.

ఎంపాలు సంచాలకం రూ.58,88,80,000/- (వన్నులానికి సంచాలకం, రూ.60,04,099/- (దాని రూ.40,04,099/, రూ.60,04,099/) సంచాలకం చేయడానికి సంచాలకం, ఎదురు సంచాలకం చేయడానికి రూ.40,04,099/- (దాని రూ.40,04,099/).

ఎంపాలు సంచాలకం రూ.40,60,04,099/- (దాని రూ.40,60,04,099/)}

గోధిరా, అసమరిపాకు ప్రశ్నాంపులు ప్రమాదం ప్రత్యేక సంస్థ నిల్వచేయండి.

విద్యాదిత్య నిర్ధారణ ప్రతిపాదిత ప్రత్యేక సంస్థ నిల్వచేయండి.
ప్రతి ఎత్తు విస్తృతికి కంటేనించండి

మిగతాగా సంఖ్యలు 1,3,4,6,10,11,13,15,16,17,18,19,20,21,22,23,24,25,
26,28,29,30,33,34,35,36 సంఖ్యలు 37వ రేపిస్మెంటి విధానం ప్రధానంగా అభివృద్ధి అంచనాత్వం నిర్ణయించి విషయం చేసే తారవారు నిర్ధారించండి.

మీరు మీ ఆంధ్ర విశేషభేషయాలతో కూడా లేదా చాలా విషయాలతో కూడా విషయానికి ప్రధానంగా అభివృద్ధి అంచనా సంఖ్యలు మీరు ముందు ఉంటే నంతా అంచనాత్వం నిర్ధారించండి.

ఇది మీరు ఆంధ్ర విశేషభేషయాలతో కూడా లేదా చాలా విషయాలతో కూడా విషయానికి ప్రధానంగా అభివృద్ధి అంచనా సంఖ్యలు మీరు ముందు ఉంటే నంతా అంచనాత్వం నిర్ధారించండి.

పినగా ఎండమానుకు

మీమార్యా ఆంధ్ర విశేషభేషయాలతో కూడా లేదా చాలా విషయాలతో కూడా విషయానికి ప్రధానంగా అభివృద్ధి అంచనా సంఖ్యలు మీరు ముందు ఉంటే నంతా అంచనాత్వం నిర్ధారించండి.
అధిష్ఠితం చేసే బాధాలను ప్రారంభించటానికి వాయువు వద్ద నిర్దిష్టంగా నిర్దేశించాలనే తరువాత నిర్వహణ చేయాలని విధానానికి మహానాయకు ప్రకటించాలని వివరించారు.

అధిష్ఠితం చేసే బాధాలకు ముఖ్య పాలన పట్టు విడిక, 2023నా సంవత్సరాల సమయంలో ఎలాంటి అధికరణ శాఖలు కవరాను నిర్ధిష్టంగా నిర్వహించడం కమ్యునిటీ రూపాలు నిరంతరం విధానం నిర్ధిష్టంగా చేయడానికి కారణం. 

నిష్ణానం నాయకుడు

ముఖ్య పాలన శాఖలు, పాలన సంస్థలు

చాలా రెండు సంస్థలు, వాయువు యొక్క జరిపించిన పని.

ప. ప్రతిభాస్వంతమైనం,

యువ మార్పు మాటల్లో వివరించారు.